

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR**  
**BENCH, JABALPUR**

**Original Application No. 310 of 2005**

**Jabalpur, this the 3<sup>rd</sup> day of April, 2006**

**Hon'ble Shri Justice M.A. Khan, Vice Chairman**  
**Hon'ble Dr. G.C. Srivastava, Vice Chairman**

Arshad Khan, son of Shri Yaseen Khan,  
Aged about 36 years, R/o. Near Sanichari  
Police Station, Sanichari Hills, Sagar  
District, Sagar (M.P.).

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**Applicant**

(By Advocate – Shri S.A. Wakil)

**V e r s u s**

1. Union of India, through Department  
Of Secretary, Department of H.R.Q.,  
Govt. of India, New Delhi.
2. Government of India, through  
Ministry of Human Resources and  
Development Department, New Delhi.
3. Director, Capacity Building Division,  
Beedback Ventures, Private Limited,  
7LSC, Panchsheel Park,  
New Delhi 110017.

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**Respondents**

(By Advocate – Shri Shahid Baig on behalf of Shri S.A.  
Dharmadhikari)

**O R D E R (Oral)**

**By Justice M.A. Khan, Vice Chairman -**

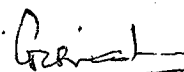
The applicant has filed this OA for a direction to the respondents to allow him to participate in the selection process for appointment to the post of District Program Manager in pursuance to the advertisement issued on 24<sup>th</sup> November, 2004 in Danik Bhaskar.

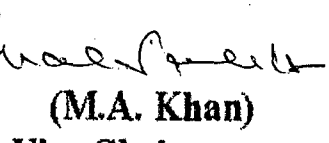
2. The notices of the OA have not been served on the respondents.  
A perusal of the OA shows that the advertisement had been issued for

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recruitment to the post District Program Manager which is not a civil post or civil service under the Union of India as per Section 14 of the Administrative Tribunals Act, 1985. The advertisement Annexure A-1 which is the basis of this OA clearly shows that the recruitment to the contractual post is to be made by the Standing Committee on Voluntary Action constituted by the State Governments under the Reproductive and Child Health Program of the Government of India. Since the employment which is under process is not for a civil post or civil service under the Union of India, the Tribunal does not have jurisdiction to admit the OA.

3. Accordingly, the OA is rejected without prejudice to the right of the applicant to take appropriate proceedings in proper forum for redressal of his grievances in accordance with law.

  
(Dr. G.C. Srivastava)  
Vice Chairman

  
(M.A. Khan)  
Vice Chairman

"SA"

पृष्ठंकन सं ओ/व्या.....जबलपुर, दि.....  
परिचालित करने वाला:-

- (1) सचिव, जल संसाधन विभाग, जबलपुर  
(2) अध्यक्ष, जल संसाधन विभाग, जबलपुर  
(3) प्रमुख, जल संसाधन विभाग, जबलपुर  
(4) अध्यक्ष, जल संसाधन विभाग, जबलपुर

सचिव एवं आवश्यक कार्यवाही हेतु  
उप सचिव

S. D. W. K. S.  
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Issued.  
on  
24.4.06